

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.1850 of 2025

Arising Out of PS. Case No.-403 Year-2025 Thana- GANDHIMAIDAN District- Patna

1. Sita Sahu W/O Late Baidyanaith Prasad R/O Bari Patan Devi, Sri Mahabir Jee Mills, Badi Patan Devi Galli, Maharajganj, Gulzarbagh, Patna, Bihar-800007.
2. Shishir Kumar S/O Late Baidyanath Prasad R/ Behind Badi Patan Devi Mandir, Maharajganj, Patna City, Alamganj, Distt.- Patna.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar. Bihar
2. The Principal Secretary, Urban Development and Housing Department, Government of Bihar. Bihar
3. The Secretary, Department of Home, Government of Bihar. Bihar
4. The Director General of Police, Bihar. Bihar
5. The Senior Superintendent of Police, Patna. Bihar
6. The Minicipal Commissioner, Patna Municipal Corporation. Bihar
7. Mr. Prakash Sharma, D.S.P. (Town) Bihar
8. Mr. Rajesh Kumar, P.S In-Charge Gandhi Maidan Police Station. Bihar
9. Mr. Rahul Thakur, P.S. In-Charge, Alamganj Police Station. Bihar

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Anshul, Sr. Adv. Ms.Mayuri
For the Respondent/s	:	Mr.A.G. Mr. Prabhu Narayan Sharma Mr. Sanjiv Kumar
For the PMC	:	Mr. Prasoon Sinha, Sr. Adv. Mr. Prabhat Kumar

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

2 04-08-2025 Heard learned senior counsel for the petitioners,

learned counsel for the State and learned senior counsel for the

Patna Municipal Corporation.

2. Learned senior counsel for the petitioners has

argued this case on the basis of the fact that only bailable



offences are mentioned in the FIR.

3. On the aforesaid submission of the learned senior counsel for the petitioner, learned counsel for the State has informed this Court that subsequently offence under the Arms Act has also been added in this case but the learned senior counsel for the petitioners has submitted that he has no instruction about the prosecution of the petitioner/s under the Arms Act.

4. In these circumstances, learned counsel for the State is directed to produce the records of the FIR to reflect, as to whether, Arms Act has been added or not in the FIR.

5. List this case tomorrow i.e. on 5.8.2025 at 10:30 A.M.

(Sandeep Kumar, J)

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